

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**IA no. 213 of 2013 in DFR no.1092 of 2013**

**Dated : 26<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Ramgad Minerals & Mining Ltd. ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission  
&Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu**

**Counsel for the Respondent(s): Mr. Sriranga S.**

**ORDER**

**(IA No. 213 of 2013 – for condonation of delay)**

We have heard the Learned Counsel for the parties.

This is an Application to condone the delay of 27 days in filing the main Appeal against the impugned order dated 07.03.2013. It is stoutly opposed by the Learned Counsel for the Respondent stating that the proper details for the delay have not been provided in the affidavit. Though we find force in the objections raised by the Learned Counsel for the Respondent, since this is an Application to condone the delay of only 27 days, we think it fit to condone the delay by imposing some costs.

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Accordingly, the Applicant/Appellant is directed to pay Rs. 20,000 to **'Vishranthi Home for aged, No. 4/227, Mgr Salai, Palavakkam, Thiruvanmiyur, Chennai – 6000 041'** within two weeks. On verification of the compliance, Registry is directed to number the Appeal and post for Admission on **12.09.2013 at Chennai Circuit Bench.**

**(Rakesh Nath)**  
**Technical Member**  
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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**